

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

(3)

BOMBAY BENCH.

Original Application No.1034/92.

Shri Prakash Gandhi.

..... Applicant.

V/s.

Union of India & Another.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Ms. Usha Savara, Member(A).

Appearances:-

Applicant by Shri S.P.Kulkarni.  
Respondents by Shri P.M.Pradhan.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 24.6.1993.

Heard Shri S.P.Kulkarni for the applicant and  
Shri P.M.Pradhan for the respondents.

2. Shri Kulkarni states that all his entitlements  
are being paid, but a direction should be issued to the  
respondents to pay the arrears within a fixed period.

3. We direct the respondents to pay the arrears  
within a period of six months from today. With this  
direction the Original Application is disposed of.

No Order as to costs.

*U.S. Savara*

(USHA SAVARA)  
MEMBER (A)

*M.S. Deshpande*

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.